

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI

APPEAL No 5 OF 2025

IN THE MATTER OF:

VANGALAPUDI BABURAO

..... Applicant

Vs

UNION OF INDIA & OTHERS

.... Respondents

REPORT FILED BY THE SEIAA 6th RESPONDENT

DATE - 19.02.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

APPEAL No. 5 of 2025 (SZ)

IN THE MATTER OF:

Vangalapudi Baburao
S/o. Davidu,
8-903, Indra Colony,
Ravulapalem, East Godavari,
Andhra Pradesh-533 238.

.... Applicant

VERSUS

Union of India,
Rep. by its Secretary,
MoEF & CC, Indira Pariyavaran Bhavan,
Jor Bagh Road, New Delhi-110003
Mail:secy-moef@nic.in & Others

.....Respondents

INDEX

Sl.No.	Date	Description of the Document	Page No.
1.	19.02.2025	Counter Affidavit of the SEIAA, A.P (6 th Respondent)	1-12
2.	04.07.2024	Terms of Reference (ToR) issued by SEIAA, A.P Annexure-1	13-16
3.	26.12.2024	Environmental Clearance (EC) issued by SEIAA, A.P Annexure-2	17-29
4.	12.12.2018	Office Memorandum dt.12.12.2018 issued by MoEF&CC, GoI, New Delhi. Annexure-3	30-33
5.	09.01.2024 & 10.01.2024	Joint Inspection Report by Line Department Annexure-4	34-35
6.	01.11.2018	G.O.Ms.No.120, dt.01.11.2018 issued by Govt. of A.P. Annexure-5	36
7.	04.09.2019	G.O.Ms.No.71, dt.04.09.2019 issued by Govt. of A.P. Annexure 6	37-56

It is certified that all the documents contained in the above annexure are true copies.

Date: 19.02.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

APPEAL No. 5 of 2025 (SZ)

IN THE MATTER OF:

Vangalapudi Baburao
S/o. Davidu,
8-903, Indra Colony,
Ravulapalem, East Godavari,
Andhra Pradesh-533 238.
Mail:vangalapudibaburao6667@gmail.com
Phone:9441356663

.... APPLICANT

VERSUS

1. Union of India,
Rep. by its Secretary,
Ministry of Environment, Forest & CC,
Indira Pariyavaran Bhavan,
Jor Bagh Road,
New Delhi-110003
Mail:secy-moef@nic.in
Phone:011-24695262, 24695265
2. State of Andhra Pradesh,
Rep. by its Principal Secretary for Mines and Geology,
Secretariat, D.No. 7-104, B Block,
5 th & 6th Floors, Ibrahimpatnam,
Vijayawada, Andhra Pradesh-521 456.
Mail: admin@apmines.gov.in/directormines@yahoo.co.in
Phone:0866-2882170
3. The District Collector,
Dr. B.R. Ambedkar Konaseema District,
Andhra Pradesh.
Mail: collector-ksm@ap.gov.in
Phone: 8977935211
4. The Assistant Director of Mines & Geology,
The District Mines and Geology Officer, Rep by Deputy Director,
Konaseema, AIMS Engineering College,


Member Secretary
SEIAA, AP

Government Officers Complex, 2nd Floor,
Mummidivaram, Dr. B.R. Ambedkar Konaseema District, Amalapuram,
Andhra Pradesh-533 216.
Mai:ddmgkkd@yahoo.com Phone:0883 2379296.

5. The Chairman, Andhra Pradesh Pollution Control Board,
D.No. 33-26-14, D/2, Near Sunrise Hospital,
Pushpa Hotel Center, Chalamalavari Street,
Kasturibaipet, Vijayawada-520 012.
Mail: chairman@appcb.gov.in, chiefengineer@appcb.gov.in
Phone: 0866-2463202
6. The State Level Environment Impact Assessment Authority (SEIAA),
Rep.by its Chairman,
D.No. 33-26-14, D/2, Near Sunrise Hospital,
Pushpa Hotel Center, Chalamalavari Street,
Kasturibaipet, Vijayawada
Andhra Pradesh-520 012.
Mail: bssprasad1@gmail.com
Phone:9000268686
7. District level Sand Committee,
Collectorate Compound,
Amalapuram, Rep by Jointb Collector
Dr. B.R. Ambedkar Konaseema District,
Andhra Pradesh-533201.
Mail:dmgokonaseema@gmail.com
Phone: 9949735422

.... RESPONDENTS

COUNTER AFFIDAVIT OF THE 6th RESPONDENT

I, S. Sri Saravanan, IFS, S/o Shanmugam, aged about 51 years, Member Secretary, State Environment Impact Assessment Authority (SEIAA), Andhra Pradesh do hereby solemnly affirm and sincerely state on oath as follows:

1. It is submitted that, I am the 6th Respondent herein and as such I am well acquainted with the facts of the case.


**Member Secretary
SEIAA, AP**

2. This respondent denies each averment made in the affidavit filed in support of the Appeal are as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. It is submitted that with regard to the averments made in **para 1** there are no comments.
4. It is submitted that the averments made in **para 2&3** are not true. It is to submit that the SEIAA granted EC order **under B1 Category** as per the provisions of the EIA Notification 2006 and its amendments thereof issued by MoEF&CC, GoI, New Delhi.
5. It is to submit that the project proponent submitted application for TOR **under B1 Category** through Parivesh Portal on 27.03.2024 for 24.965 Ha Ordinary Sand Mine proposed in the name of the District Mines & Geology Officer, Amalapuram of Podagatlapalli- A-Ravulapalem/2024-4 Sand Reach of Podagatlapalli Village & RavulapalemMandal, Dr.B.R.Ambedkar Konaseema District, Andhra Pradesh.
6. It is submitted that the State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 22.04.2024 and committee noted the following:
 - a. *The Department of Mines and Geology submitted District Survey Report (DSR) of Dr. B.R Ambedhkar Konaseema District. The District Collector and Chairman, District Level Sand Committee (DLSC) Dr. B.R Ambedhkar Konaseema District has identified the subject mine through Joint inspection Committee of the District. The Joint inspection was conducted and report was submitted on 09.01.2024 & 10.01.2024.*
 - b. *The District Mines and Geology Officer, Dr. B.R Ambedhkar Konaseema District vide order dt.12.03.2024 issued Proceedings to*

- the DM&G Officer for obtaining Environmental clearance to the subject mine.*
- c. As per the cluster letter dated: 27.03.2024 issued by the Mines Department, the total applicable cluster area is > 5.0Ha. Hence, the subject mine falls in B2 at par with B1 category.*
 - d. As per the approved mining plan dt. 23.03.2024, the total available mineral reserves are 2,49,650 m³ (As per WALTA Act only 1m sand excavation is permitted) and the entire quantity is proposed to be excavated within the period of 1 year.*
 - e. The proponent proposed semi mechanized mining.*
 - f. Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ) directed SEIAA, Andhra Pradesh to verify all the Environmental Clearances granted for sand mining under 'B2' Category if permission has been granted for semi-mechanised or mechanised mining and re-examine the proposal either under 'B2' category (manual mining) or 'B1' Category (if semi mechanised or mechanised mining is sought) following the prescribed procedures.*
 - g. The present application was made for semi mechanized mining. Hence, it was considered under B1 category for issue of TOR as per the Environmental Clearance procedure stipulated for B1 category units.*
 - h. The SEAC made recommendation without any prejudice to the Hon'ble NGT/any other court orders. The applicant shall abide by the Hon'ble NGT / Other court orders, if any, in future also.*
- 7. It is submitted that the Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs, report of the pre-scrutiny sub-committee of SEAC and detailed deliberations, recommended to SEIAA to issue Standard TOR with Public Hearing for*

the mining of Ordinary Sand with the production quantity of 2,49,650 m³/Annum with semi mechanized (preference shall be manual) method of mining with certain conditions.

8. It is submitted that the recommendations of the SEAC was placed in the SEIAA in its meeting held on 09.05.2024 and decided to agree with the recommendations of SEAC to issue Standard TOR with Public Hearing. Accordingly, the SEIAA, A.P issued TOR on 04.07.2024 (**Annexure-1**) and public hearing was held on 19.09.2024. Subsequently, the project proponent submitted application for Environmental Clearance under B1 Category through online on 16.10.2024 along with Environment Impact Assessment (EIA) report.
9. It is submitted that the State Level Expert Appraisal Committee (SEAC) examined the application and EIA report in its meetings held on 06.11.2024. The Minutes of meeting are as follows:

Category: B1

It is submitted that the project proposal is for mining Ordinary Sand in an area of 24.965 Ha with a proposed production quantity of Ordinary Sand Mine 2,49,650 m³/annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme plan.

It is submitted that the proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).

It is submitted that the District Mines and Geology Officer and their consultant M/s. SV Environ labs have attended the meeting and presented their proposal. The SEAC Committee noted that:

- a. *The Department of Mines and Geology submitted DSR of Dr. B. R. Ambedkar Konaseema District. The District Collector and Chairman, DLSC has identified the subject mine through Joint inspection Committee of the District 07.02.2024 as per the DLSC the recommended extent is 24.965 Ha.*
- b. *The Joint inspection was conducted and report was submitted on 09.01.2024 & 10.01.2024 and the Joint inspection team recommended for 2,49,650 m³/annum.*
- c. *The District Mines and Geology Officer, Kakinada vide order dt. 12.03.2024 issued Memo to the Asst. Geologist for obtaining Environmental clearance to the subject mine.*
- d. *As per the cluster letter dated: 27.03.2024 issued by the Mines Department, there are two existing leases and one proposed lease within the radius of 500 mtrs area and the total applicable cluster area is >5.0Ha.*
- e. *The project proponent has obtained Standard TOR with public hearing letter on 04.07.2024 and public hearing was held on 19.09.2024.*
- f. *Issues raised during the public hearing: Employment issues, facing drinking water problems, road/ bridge damages, Underground water issues, facing inundation problems, Dust pollution and Agricultural filed issues raised during the public hearing.*
- g. *The base line data was collected from December 2023 to February 2024 and the predominant wind direction is observed to be ENE to WSW. The maximum concentration of SPM(PM10) is observed to be 68.1 µg/m³. The incremental concentration is 6.74 µg/m³ and GLC of SPM will fall 0.9 Km towards SE direction.*
- h. *As per the approved mining plan dt. 23.03.2024 the total available mineral reserves are 249650 m³ (As per WALTA Act only 1m sand*

excavation is permitted) after mined quantity of extracted pit in the mine and the entire quantity is proposed to be excavated within the period of 1 year. The project proponent has proposed for open cast semi mechanized mining.

- i. Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ) directed SEIAA, Andhra Pradesh to verify all the Environmental Clearances granted for sand mining under 'B2' Category if permission has been granted for semi-mechanised or mechanised mining and re-examine the proposal either under 'B2' category (manual mining) or 'B1' Category (if semi mechanised or mechanised mining is sought) following the prescribed procedures.*
 - j. The lease holder informed that they have allocated Rs.5.3 Lakhs as capital cost and Rs. 4.49 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide 2 Computers to Butchipeta Village under Corporate Social Responsibility (CSR) activity.*
 - k. The SEAC has made recommendation without any prejudice to the Hon'ble NGT/any other court orders. The applicant shall abide by the Hon'ble NGT / Other court orders, if any, in future also.*
- 10. It is submitted that the State Level Expert Appraisal Committee (SEAC) after examining the project proposals, presentations, MoEF&CC Notifications & OMs, EIA report , Public hearing minutes and detailed deliberations, recommended to issue Environmental clearance for the mining of Ordinary Sand with the maximum production quantity of 249650 m³/annum for one-year period with **open cast semi mechanized mining method** of mining with the certain conditions.*
- 11. The recommendations of SEAC was examined in the SEIAA in its meeting held on 12.11.2024 and decided to agree with the*

recommendations of SEAC to issue Environmental Clearance with a condition that the lease holder shall comply with instructions issued through various Government Orders under AP Sand Policy, 2024. Accordingly, the SEIAA issued EC order on 26.12.2024.(Annexure-2)

12. It is submitted that with regard to the averments made in **para 4 to 7** there are no comments.
13. It is submitted that the averments made in **para 8 & 9** are not true. It is submitted that the SEAC considered the directions of Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ) and appraised the proposal, which was recorded in the minutes of SEAC and recommended issue of EC considering the MoEF&CC Notifications, OMs EIA report, public consultation minutes etc., and SEIAA issued EC.
14. It is submitted that the appellant mentioned that the proposal falls under B2 category as per the OM dt.24.12.2013 which states that mining lease area > 5 ha but < 25 ha will be categorized as 'B2'. But, subsequently the MoEF&CC, GoI issued OM dt.12.12.2018 with reference to the Hon'ble NGT order dt.13.09.2018 in O.A.No.186 of 2016, categorizing **all areas from 5 Ha to 25 Ha as B2 at par with B1. The public consultation is to be carried out for B1 category Projects. The details of the OMs are as follows:**
- i. **As per the MoEF&CC, GoI vide OM dt.24.12.2013,**
“No river sand mining project, with mine lease area less than 5 ha, may be considered for granting EC. The river sand mining projects with mining lease area > 5 ha but < 25 ha will be categorized as 'B2'. such projects will be considered subject to the following stipulations:
- (a) *The mining activity shall be done manually.*
- (b) *The depth of mining shall be restricted to 3m/water level, whichever is less.*

(c) For carrying out mining in proximity to any bridge and/or embankment, appropriate safety zone shall be worked out on case to case basis to the satisfaction of SEAC/SEIAA, taking into account the structural parameters, locational aspects, flow rate, etc.,”

ii. The MoEF&CC, GoI vide Office Memorandum dt.12.12.2018 while enclosing the copies of the order of the Hon’ble NGT in Satendra Pandey vs MoEF&CC case informed as follows:

The Hon’ble NGT vide order dt.13.09.2018 in O.A.No.186 of 2016 (Satendra Pandey vs MoEF&CC & Anr) has inter - alia directed as follows:-

“(i)Providing for EIA, EMP and therefore, Public consultation for all areas from 5 Ha to 25 Ha falling member category B2 at par with category B1 by SEAC/SEIAA as well as for cluster situation wherever it is not provided.”

“(ii) if cluster or individual lease size exceeds 5 Ha the EIA/EMP be made applicable in the process of grant of prior environmental clearance”.

Copy of the MoEF&CC OM dt.12.12.2018 is enclosed as **Annexure-3**.

15. It is submitted that the averments made in **para 10&11** are not true. As per the Joint inspection reports dt. 09.01.2024 & 10.01.2024 (inspected by the Tahasildar, Ravulapalem, District Mines & Geology officer, Amalapuram, District Ground Water Officer, Ground Water & water Audit Dept., Amalapuram & Executive Engineer, GHW Division, Dowleaiswaram) **the thickness of the sand deposit is 4 to 4.5mtrs at the specified sand bearing area in the sand reach of Podagatlapalli-A. (Annexure- 4)**

16. It is submitted that, the SEIAA duly considering the guidelines issued by MoEF&CC in 2016 & 2020 issued EC order stipulating the following conditions:

- i) *The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.*
- ii) *Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.*
- iii) *The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.*
- iv) *The lease holder shall follow the procedures mentioned in MoEF& CC Enforcement & Monitoring Guidelines for Sand Mining January, 2020.*

17. It is submitted that the averments made in **para 12** are not true. The SEIAA issues EC and there are no monitoring functionaries to SEIAA to monitor. However, the Govt. of A.P. on request of MoEF&CC, GoI issued G.O.Ms.No.120 dt.01.11.2018 notifying the A.P. Pollution Control Board as the Monitoring agency to monitor compliance with the terms & conditions of EC granted by SEIAA, A.P (**Annexure- 5**).

18. It is also to submit that the Govt., of A.P notified Amendment to Andhra Pradesh Minor Mineral Concession Rules, 1966 vide GO MS No. 71, dt.04.09.2019 and the procedures for Complaint Redressal Mechanism, constitution of Complaint Redressal Committee/ Enquiry Team, officers authorized to levy, collect penalties and seizure of vehicles from the persons involved in illegal mining/stocking/hoarding/selling/black marketing etc., are specified. The Mines and Geology department is one

of the concerned departments to take action on illegal mining of sand (Annexure- 6).

Grounds

It is to submit that the SEIAA granted EC order under B1 Category for semi mechanized mining as per the provisions of the EIA Notification 2006 and its amendments thereof, OMs and Sand Guidelines issued by MoEF&CC, GoI, New Delhi considering the following:

- a. The District Survey Report submitted by the Department of Mines and Geology Dr. B.R Ambedhkar Konaseema District.
- b. The Joint inspection reports dt. 09.01.2024 & 10.01.2024 (inspected by the Tahasildar, Ravulapalem, District Mines & Geology officer, Amalapuram, District Ground Water Officer, Ground Water & water Audit Dept., Amalapuram & Executive Engineer, GHW Division, Dowleaiswaram) mentioning the thickness of the sand deposit is 4 to 4.5mtrs at the specified sand bearing area in the sand reach of Podagatlapalli-A.
- c. The District Collector and Chairman, DLSC Dr. B.R Ambedhkar Konaseema District has identified the subject mine through Joint inspection Committee of the District.
- d. The directions of Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ).
- e. The OM dt.12.12.2018 issued by MoEF&CC, GoI for categorization as B1.
- f. Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 & Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
- g. The SEAC examined the project proposals, presentations, MoEF&CC Notifications & OMs, report of the pre-scrutiny sub-committee of SEAC,

above mentioned documents and recommended to SEIAA to issue Standard TOR with Public Hearing.

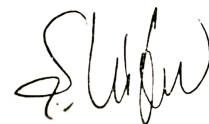
- h. The State Level Expert Appraisal Committee (SEAC) after examining the project proposals, presentations, MoEF&CC Notifications & OMs, EIA report, public hearing minutes and detailed deliberations, recommended to issue Environmental clearance.

In the above circumstance, it is humbly prayed the Hon'ble National Green Tribunal to consider the above facts and pass such orders or order as the Hon'ble National Green Tribunal' (SZ). Chennai may deem fit and proper in this matter.

Solemnly and sincerely affirmed,
on this the 19th day of February, 2025,
and signed his name in my Presence.


Member Secretary
SEIAA, AP

BEFORE ME



ADVOCATE

VERIFICATION

I, S. Sri Saravanan, IFS, S/o Shanmugam,, aged about 51 years, I am the Member Secretary, State Environment Impact Assessment Authority (SEIAA), Andhra Pradesh, do here by verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 19th day of February 2025 at Vijayawada.


Deponent
Member Secretary
SEIAA, AP



सत्यमेव जयते

File No: AP MIN TOR KN 03 2024 251

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
ANDHRA PRADESH)



Dated 04/07/2024



To,

SAIRAM SRIRAM
SAIRAM SRIRAM

New Gopalakrishna Building, Near Police Station, Palamaner, Chittoor, Amalapuram, KONASEEMA,
ANDHRA PRADESH, 517408
konaseemasand@gmail.com

Subject: Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding.


Sir/Madam,

This is in reference to your application for Grant of Terms of Reference under the provision of the EIA Notification 2006-regarding in respect of project Podagatlapalli-A-Ravulapalem/2024-4 Sand Reach submitted to Ministry vide proposal number SIA/AP/MIN/467220/2024 dated 27/03/2024.

2. The particulars of the proposal are as below :

(i) TOR Identification No.	TO24B0107AP5979115N
(ii) File No.	AP MIN TOR KN 03 2024 251
(iii) Clearance Type	TOR
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Podagatlapalli-A-Ravulapalem/2024-4 Sand Reach
(viii) Name of Company/Organization	SAIRAM SRIRAM
(ix) Location of Project (District, State)	KONASEEMA, ANDHRA PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	no
(xiii) Applicability of Specific Conditions	no

N/A

 <p>सत्यमेव जयते</p>	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India Dr.YSR Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Auto Nagar, Vijayawada-520007.</p>
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By Speed Post

Lr.No. SEIAA/AP/MIN/TOR/KN/03/2024/251

To

**District Mines & Geology Officer,
O/o District Mines & Geology Office,
Dr. B.R. AmbedhkarKonaseema District,
Amalapuram, Andhra Pradesh - 533201.**

Sir,

Sub:SEIAA, A.P.– 24.965 Ha Ordinary Sand Mine proposed in the name of Podagatlapalli-A-Ravulapalem/2024-4 Sand Reach, Podagatlapalli Village, Ravulapalem Mandal, Dr. B.R Ambedhkar Konaseema District by District Mines & Geology Officer, DM&GO, Dr. B.R Ambedhkar Konaseema District, Amalapuram– Standard TOR issued –Reg.

Ref: 1. Your application received through online vide Proposal No. **SIA/AP/MIN/467220/2024.**
2. Recommendation of SEAC on 22.04.2024.
3. 243rd SEIAA meeting held on 09.05.2024.

With reference to the above, it is to inform that your application was examined by the State Expert Appraisal Committee (SEAC), A.P in its 243rd meeting held on 22.04.2024 and committee noted that:

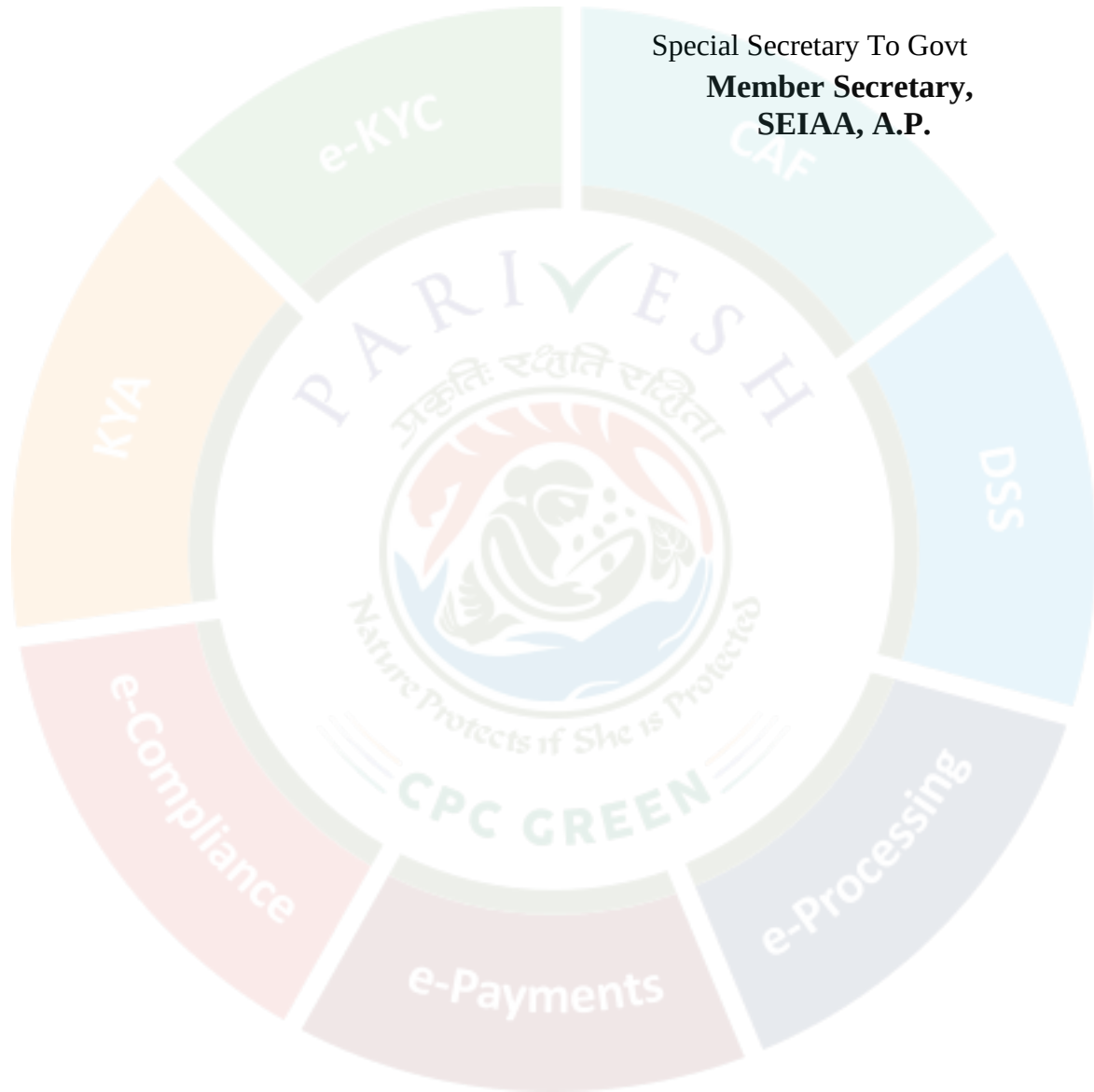
1. The project proposal is for mining Ordinary Sand in an area of 24.965 Ha with a proposed production quantity of Ordinary Sand Mine – 2,49,650 m³/Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme plan.
2. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).
3. The District of Mines and Geology officer and their consultant M/s. SV Enviro Labs & Consultants have attended the meeting and presented their proposal. The SEAC Committee noted that:
 - a. The Department of Mines and Geology submitted DSR of Dr. B.R Ambedhkar Konaseema District. The District Collector and Chairman, DLSC Dr. B.R Ambedhkar Konaseema District has identified the subject mine through Joint inspection Committee of the District. The Joint inspection was conducted and report was submitted on 09.01.2024 & 10.01.2024.
 - b. The District Mines and Geology Officer, Dr. B.R Ambedhkar Konaseema District vide order dt.12.03.2024 issued Proceedings to the DM&G Officer for obtaining Environmental clearance to the subject mine.
 - c. As per the cluster letter dated: 27.03.2024 issued by the Mines Department, the total

applicable cluster area is > 5.0 Ha. Hence, the subject mine falls in B2 at par with B1 category.

- d. As per the approved mining plan dt. 23.03.2024, the total available mineral reserves are 2,49,650 m³ (As per WALTA Act only 1m sand excavation is permitted) and the entire quantity is proposed to be excavated within the period of 1 year.
 - e. The proponent proposed semi mechanized mining.
 - f. Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ) directed SEIAA, Andhra Pradesh to verify all the Environmental Clearances granted for sand mining under 'B2' Category if permission has been granted for semi-mechanized or mechanized mining and re-examine the proposal either under 'B2' category (manual mining) or 'B1' Category (if semi mechanized or mechanized mining is sought) following the prescribed procedures.
 - g. The present application is made for semi mechanized mining. Hence, it is considered under B1 category for issue of TOR as per the Environmental Clearance procedure stipulated for B1 category units.
 - h. The SEAC is made recommendation without any prejudice to the Hon'ble NGT/ any other court orders. The applicant shall abide by the Hon'ble NGT / Other court orders, if any, in future also.
4. The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs, report of the pre-scrutiny sub-committee of SEAC and detailed deliberations, recommended to SEIAA **to issue Standard TOR with Public Hearing** for the mining of Ordinary Sand with the production quantity of 2,49,650 m³/Annum with semi mechanized (preference shall be manual) method of mining with the following conditions:
- i. The proponent shall include the annual replenishment of sand in the mining lease area in the approved mining plan.
 - ii. The project proponent shall submit cluster EIA & EMP.
 - iii. The project proponent shall submit mine closure plan details along with proposed budget.
 - iv. Sand shall not be allowed to be extracted where erosion may occur, such as identification of concave bank and maintain buffer.
 - v. Demarcation of sand quarrying lease area on the ground with pucca stone or concrete pillars to show the present natural bed level and the depth of mining allowed.
 - vi. Measures to avoid pollution of river water leading to water quality deterioration.
 - vii. Identification of proper entry and exit point for the movement of loading vehicles in and out of the sand quarry site taking into consideration of the habitations/settlements in the area.
 - viii. The project proponent shall submit details of Environmental clearance if any granted in the proposed reach along with production details.
 - ix. The project proponent shall submit the details availability of sand in the subject mine from the Dy. Director of Mines & Geology Department or above as the resource availability is not clearly mentioned in the DSR.
 - x. All documents related to the mining project, including the approved mine plan, Environmental Impact Assessment (EIA), and records of public hearings, should be compatible with each other.
 - xi. Not uniform thickness contours observed. Thickness study plan along with Geo-coordinates to be included in EIA.
 - xii. The proponent shall maintain 7.5 meters buffer between two mines.

5. The issue was placed before the SEIAA, A.P., in its 243rd SEIAA day-1 meeting held on 09.05.2024 and SEIAA Agreed with the recommendations of SEAC to issue **Standard TOR with Public Hearing**.

In view of the above, it is requested to prepare EIA report accordingly based on the **Standard TOR with Public Hearing** with the above additional TORs and submit to the SEAC, A.P., accordingly for appraisal. The Terms of the reference are valid for a period of four years.



Signature Not Verified

Digitally Signed by : S Sri Saravanan
Member Secretary, SEIAA

Date: 04/07/2024



सत्यमेव जयते

File No.: AP MIN EC KN 10 2024 501
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA),
ANDHRA PRADESH)



Dated 26/12/2024



To,

SAIRAM SRIRAM
 SAIRAM SRIRAM
 New Gopalakrishna Building, Near Police Station, Palamaner, Chittoor, Amalapuram, KONASEEMA,
 ANDHRA PRADESH, 517408
 konaseemasand@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding


Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/AP/MIN/500537/2024 dated 16/10/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107AP5847802N
(ii) File No.	AP MIN EC KN 10 2024 501
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Podagatlapalli-A-Ravulapalem/2024-4 Sand Reach
(ix) Location of Project (District, State)	KONASEEMA, ANDHRA PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

N/A

 <p>सत्यमेव जयते</p>	<p><u>State Level Environment Impact Assessment Authority (SEIAA)</u> <u>Andhra Pradesh</u> <u>Ministry of Environment, Forests & Climate Change,</u> <u>Government of India</u> Dr.YSRParyavaranBhavan, APIIC Colony Road, Gurunanak Colony, Auto Nagar, Vijayawada-520007.</p>
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REGD.POSTWITH ACK.DUE

OrderNo.SEIAA/AP/MIN/EC/KN/10/2024/501

Sub : SEIAA, A.P. – 24.965 Ha Ordinary Sand Mine proposed in the name of the District Mines & Geology Officer, Amalapuram of Podagatlapalli-A-Ravulapalem/2024-4 Sand Reach of Podagatlapalli Village & Ravulapalem Mandal, Dr.B.R.Ambedkar Konaseema District, Andhra Pradesh – Environmental Clearance – Issued- Reg.

- I. This has reference to your application submitted through online on 16.10.2024 (SIA/AP/MIN/500537/2024), seeking Environmental Clearance for the proposed mine of 24.965 Ha Ordinary Sand Mine proposed in the name of the District Mines & Geology Officer, Amalapuram, over the Godavari River in Podagatlapalli-ARavulapalem/2024-4 Sand Reach of Podagatlapalli Village & Ravulapalem Mandal, Dr.B.R.Ambedkar Konaseema District Andhra Pradesh. It was reported that the nearest human habitation viz., Jutigapalem(V) is existing at a distance of about 0.59kms from the mine lease area and the project requires 10.0 KLD of water. It was noted that the capital investment of the project is Rs.24.0 Lakhs and capacity of the project is as follows:

Mining of Ordinary Sand Mine – 2,49,650 m³/annum / 3,74,475 TPA in 24.965 Ha

- II. The location of the sand mine as per the mining plan is as follows:

BP. No	North Latitude	East Longitude
1	16°44'45.88974"N	81°47'32.52998"E
2	16°44'48.76972"N	81°47'55.15001"E
3	16°44'35.74973"N	81°47'54.56001"E
4	16°44.33.32973"N	81°47'34.58000"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (≤ 250 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **06.11.2024**.

Minutes of the SEAC Meeting:-

Category: B1

The project proposal is for mining Ordinary Sand in an area of 24.965 Ha with a proposed production quantity of Ordinary Sand Mine 2,49,650 m³/annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining plan.

The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof Mining of minerals (≤ 250 ha of mining lease area in respect of non-coal mine lease).

The District Mines and Geology Officer and their consultant M/s. SV Environ labs have attended the meeting and presented their proposal. The SEAC Committee noted that:

- a. The Department of Mines and Geology submitted DSR of Dr. B. R. AmbedkarKonaseema District. The District Collector and Chairman, DLSC has identified the subject mine through Joint inspection Committee of the District 07.02.2024 as per the DLSC the recommended extent is 24.965 Ha.
- b. The Joint inspection was conducted and report was submitted on 09.01.2024 & 10.01.2024 and the Joint inspection team recommended for 2,49,650 m³/annum.
- c. The District Mines and Geology Officer, Kakinada vide order dt.12.03.2024 issued Memo to the Asst. Geologist for obtaining Environmental clearance to the subject mine.
- d. As per the cluster letter dated: 27.03.2024 issued by the Mines Department, there are two existing leases and one proposed lease within the radius of 500 mtrs area and the total applicable cluster area is >5.0Ha.
- e. The project proponent has obtained Standard TOR with public hearing letter on 04.07.2024 and public hearing was held on 19.09.2024.
- f. Issues raised during the public hearing: Employment issues, facing drinking water problems, road/ bridge damages, Underground water issues, facing inundation problems, Dust pollution and Agricultural filed issues raised during the public hearing.
- g. The base line data was collected from December 2023 to February 2024 and the predominant wind direction is observed to be ENE to WSW. The maximum concentration of SPM(PM10) is observed to be 68.1 μ g/m³. The incremental concentration is 6.74 μ g/m³ and GLC of SPM will fall 0.9 Km towards SE direction.
- h. As per the approved mining plan dt.23.03.2024 the total available mineral reserves

are 249650 m³ (As per WALTA Act only 1m sand excavation is permitted) after mined quantity of extracted pit in the mine and the entire quantity is proposed to be excavated within the period of 1 year. The project proponent has proposed for open cast semi mechanized mining.

- i. The Hon'ble NGT in its order dated 23.03.2023 in O.A. No. 152 of 2021 (SZ) directed SEIAA, Andhra Pradesh to verify all the Environmental Clearances granted for sand mining under 'B2' Category if permission has been granted for semi-mechanized or mechanized mining and re-examine the proposal either under 'B2' category (manual mining) or 'B1' Category (if semi mechanized or mechanized mining is sought) following the prescribed procedures.
- j. The lease holder informed that they have allocated Rs.5.3 Lakhs as capital cost and Rs. 4.49 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide 2 Computers to Butchipeta Village under Corporate Social Responsibility (CSR) activity.
- k. The SEAC is made recommendation without any prejudice to the Hon'ble NGT/any other court orders. The applicant shall abide by the Hon'ble NGT / Other court orders, if any, in future also

The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs, EIA report , Public hearing minutes and detailed deliberations, recommended to issue Environmental clearance for the mining of Ordinary Sand with the maximum production quantity of 249650 m³/annum for one-year period with **open cast semi mechanized method** of mining with the following conditions:

1. The project proponent shall strengthen the nearby bridges and also avoid over loading of trucks.
2. There shall be no change in the production quantities approved in Environment Clearance order.
3. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
4. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated:14.12.2020 shall be scrupulously followed.
5. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed. The mine operator shall not carry mining more than 1 meter depth in compliance with AP WALTA Act.
6. The lease holder shall follow the procedures mentioned in Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
7. The lease holder shall comply with the recommendation and suggestion made by the High-Power Committee as applicable.

8. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
9. The ramp (i.e., approach road) shall be removed after sand mining is completed.
10. **Under any circumstance under water sand mining shall not be carried out.**
11. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
12. **No sand mining shall be done during the rainy season.**
13. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
14. The functioning time of quarries/depots shall be 7.00 AM to 6.00 PM. No sand transporting and mining vehicles to be parked inside the quarry/depot site during night time.
15. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
16. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
17. The lease holder to maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
18. The lease holder shall keep GPS tracking to the vehicle from source to destination.
19. The lease holder shall not obstruct the river flow, water transport and restoring the riparian rights and instream habitats.
20. The lease holder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
21. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
22. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
23. The project proponent shall comply with the commitments made during public hearing.

The committee in the appraisal clearly stated that they have examined the Approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent.

The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **12.11.2024** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the

proponent and to issue EC with a condition that the lease holder shall comply with instructions issued through various Government Orders under AP Sand Policy, 2024., with further conditions that the sand mining proposal (i) Shall not attract the Forest Conservation Act 1980, Wild Life Protection Act, 1972; CRZ Notification, 2011; The Eco sensitive areas as notified under EP Act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm livestock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance for one year with open cast semi mechanized mining method to the Sand Reach** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Conservation Act, 1980;
 - b. Wild Life (Protection) Act, 1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
 - e. Critically polluted areas as notified by CPCB and also shall not harm livestock and human beings and disturb their activities.
- ii. The project proponent shall carry out mining only one meter depth sand from the top with **open cast semi mechanized method** of mining and no underwater mining is undertaken.
- iii. The lease holder shall allocate Rs.5.3 Lakhs as capital cost and Rs. 4.49 Lakhs as a recurring cost budget for the EMP. The project proponent volunteered to provide 2 Computers to Butchipeta Village under Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall strengthen the nearby bridges and also avoid over loading of trucks.
- v. There shall be no change in the production quantities approved in Environment Clearance order.
- vi. All the conditions and guidelines issued by MoEF&CC, Govt of India in respect of sand mining shall be followed.
- vii. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
- viii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed. The mine operator shall not carry mining more than 1 meter depth in compliance with AP WALTA Act.
- ix. The lease holder shall follow the procedures mentioned in MoEF& CC Enforcement & Monitoring Guidelines for Sand Mining January, 2020.
- x. The lease holder shall comply with the recommendation and suggestion

made by the High Power Committee as applicable.

- xi. The mining activities on river beds are allowed strictly as per the provisions of river / stream bed mining policy.
- xii. The ramp (i.e., approach road) shall be removed after sand mining is completed.
- xiii. **Under any circumstance under water sand mining shall not be carried out.**
- xiv. The committee directed the lease holder that they shall not carryout river bed mining operation in monsoon period.
- xv. **No sand mining shall be done during the rainy season.**
- xvi. The lease holder should demarcate boundary with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.
- xvii. The functioning time of quarries/depots shall be from 6.00 AM to 6.00 PM. No sand transporting vehicles to be parked inside the quarry/depot site during night time.
- xviii. The vehicles carrying the mined material shall be covered with tarpaulin during vehicular movement.
- xix. The transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided.
- xx. The lease holder shall maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted.
- xxi. The lease holder shall not obstruct the river flow, water transport and restore the riparian rights and instream habitats.
- xxii. The lease holder shall keep GPS tracking to the vehicle carrying sand from source to destination.
- xxiii. The leaseholder shall plant the plants all along the river bank/embankment to control the erosion of river bank.
- xxiv. The lease holder shall restrict vehicles movement during the peak hours to avoid accidents.
- xxv. The project proponent shall restrict the load of the transport vehicles not more than 21 tons to avoid road damages and dust nuisance to surroundings.
- xxvi. The project proponent shall comply with the commitments made during the public hearing.
- xxvii. The lease holder shall comply with instructions issued through various Government Orders under AP Sand Policy, 2024.
- xxviii. **This EC is valid for a period of 1 year only.**
- xxix. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M .No.J-13012/12/2013-1A-II(I)

dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan or permission shall get modified to this extent.

- xxx. No stacking allowed on road side along National Highways.
- xxxi. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- xxxii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- xxxiii. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- xxxiv. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xxxv. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xxxvi. **The depth of the sand mining shall not exceed 1m.** The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xxxvii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xxxviii. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xxxix. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xl. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xli. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xlii. Transportation of sand from mine lease area shall be done during daytime only.
- xliii. The proponent shall obtain necessary permission from the River Water Conservator.
- xliv. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts on human habitation existing nearby due to mining operations.
- xlv. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xlvi. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xlvii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F,

- GoIon16.11.2009.
- xlvi. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xlix. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. Special Conditions:

The project Proponent shall implement the following special conditions so as to mitigate the environment impact of mining activities:-

- i. To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
- ii. In River flood plain mining a buffer of 3 meters to be left from the River bank for mining.
- iii. The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
- iv. The State / District Level Environment Committee should use technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral.
- v. Restricted working hours. Sand mining operation has to be carried out between 6 am to 6 pm.
- vi. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly
- vii. No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the amendments made there under.
- viii. Protection of turtle and bird habitats shall be ensured.
- ix. The EC holder shall take all possible precautions for the protection of environment and control of pollution.

- x. Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and Downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
- xi. Vehicles used for transportation of sand are to be permitted only with of fitness and PUC Certificates.
- xii. Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
- xiii. Health and safety of workers should be taken care of by the proponent.
- xiv. The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti- venom provisioning) in case of emergency for the workers.
- xv. Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health checkups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
- xvi. **The lease holder shall comply with the Sustainable sand mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC, GoI, New Delhi.**

C. General Conditions:

- i. “Consent to Establish” & “Consent to Operate” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry out mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of

the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Vijayawada on 1st June and 1st December of each calendar year.

- iv. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.5.30 Lakhs and Recurring cost Rs.4.49Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA,A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act,2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act,1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their subsequent amendments and Rules.

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

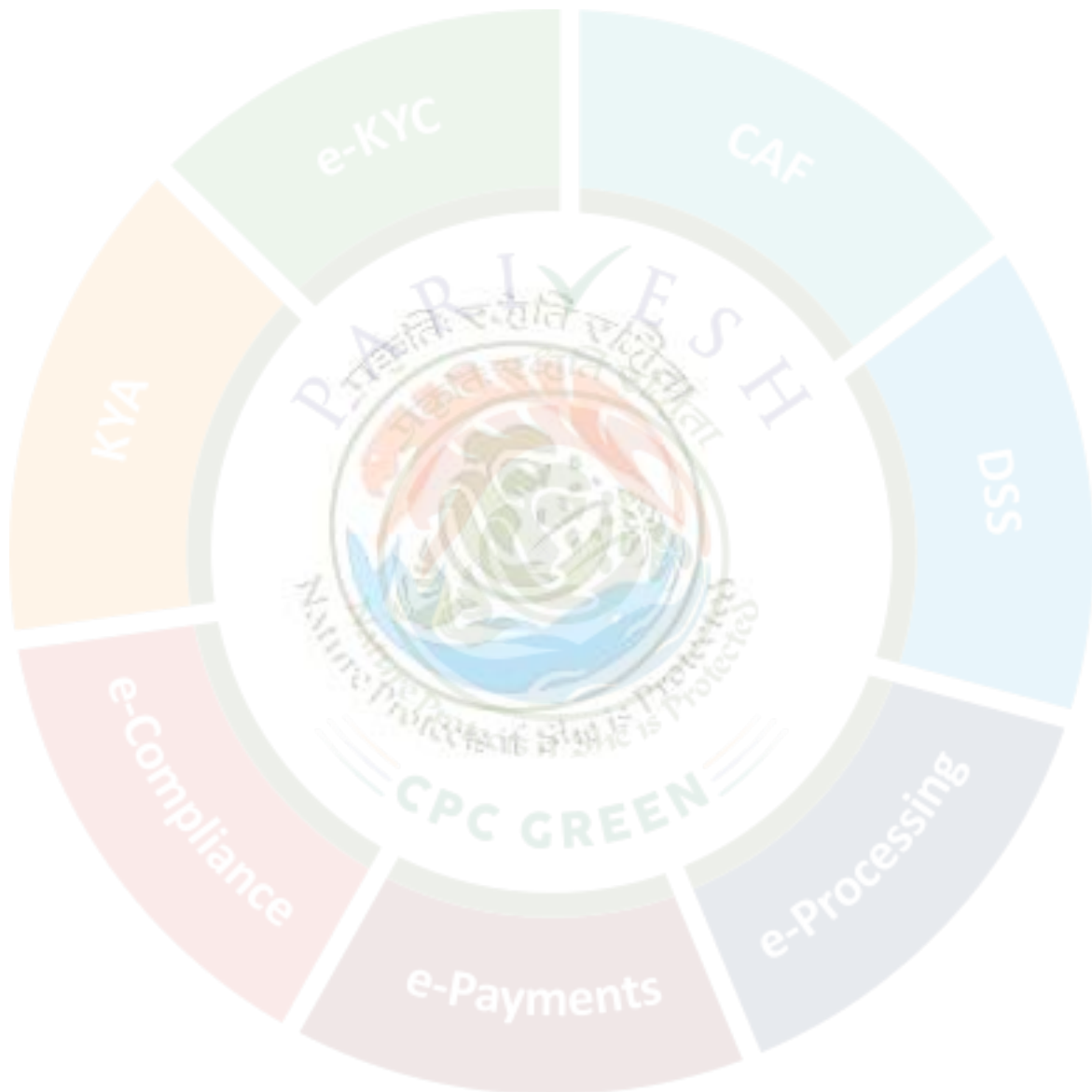
To

The Assistant Director of Mines & Geology,
The District Mines & Geology Officer, Konaseema,
AIMS Engineering College,
Government Offices Complex,
2nd Floor, Mummdivaram,
Dr.B.R.Ambedkar Konaseema District,
Amalapuram – 533216.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

7. The District Collector, Dr.B.R.AmbedkarKonaseemaDistrict, Andhra Pradesh for kind information.



Signature Not Verified

Digitally Signed by : S Sri Saravanan
Member Secretary, SEIAA

Date: 26/12/2024

Court Matter/Time Bound**F. No. L-11011/175/2018-IA-II (M)**

Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

3rd Floor, Vayu Wing,
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi-110 003
Email: rb.lal@nic.in
Phone/Fax: 011-24695362

Dated: 12th December 2018**Office Memorandum**

Sub: Order dated 04th September, 2018 & 13th September, 2018 passed by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 173 of 2018 & O.A. No. 186 of 2016 in the matters titled "Sudarsan Das Vs State of West Bengal & Ors" & "Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr." respectively- regarding

This is with reference to the recent order of the Hon'ble NGT dated 04th September, 2018 in the matter titled *Sudarsan Das Vs State of West Bengal & Ors* & and order dated 13th September, 2018 in the matter *Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr.* Copy of the orders are enclosed herewith for ready reference.

2. The Hon'ble NGT *vide* order dated 13th September, 2018 in O.A. No. 186 of 2016 (*Satendra Pandey Vs Ministry of Environment Forest & Climate Change & Anr*) has inter-alia directed as follows:-

"(i) Providing for EIA, EMP and therefore, Public Consultation for all areas from 5 to 25 ha falling member Category B-2 at par with Category B-1 by SEAC/ SIEAA as well as for cluster situation wherever it is not provided;

(ii) Form-1M be made more comprehensive for areas of 0 to 5 ha by dispensing with the requirement for Public Consultation to be evaluated by SEAC for recommendation of grant EC by SEIAA instead of DEAC/DEIAA;

(iii) if a cluster or an individual lease size exceeds 5 ha the EIA/EMP be made applicable in the process of grant of prior environmental clearance;

(iv) EIA and/or EMP be prepared for the entire cluster in terms of recommendation 5 (supra) of the Guidelines for the purpose of recommendations 6, 7 and 8 thereof;

(v) revise the procedure to also incorporate procedure with respect

Page 1 of 4

to annual rate of replenishment and timeframe for replenishment after mining closure in an area;

(vi) the MoEF&CC to prepare guidelines for calculation of the cost of restitution of damage caused to mined-out areas along with the Net Present Value of Ecological Services forgone because of illegal or unscientific mining."

3. In view of the above, the undersigned is directed to forward the copy of the aforementioned orders for necessary compliance and inform the Ministry about the action taken. A copy of the same has been sent to the Chief Secretaries of all the states/UTs.

4. This issues with the approval of the Competent Authority.

Yours faithfully,

Encl: As above


(Dr. R.B. Lal)
Scientist 'E'

To,

1. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), A-3, Prayauaraana Bhavan, Industrial Estate Sanath Nagar Moosapet, Hyderabad, 500018
2. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Andaman & Nicobar
3. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), 2nd floor, Beltron, Baldev Bhawan Rd, Shastri Nagar, Patna, Bihar- 800023
4. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Secretariat, Paryavas Bhawan, North Block Sector-19 Atal Nagar, Raipur(C.G.)- 490099
5. The Member Secretary, Environment department, Room No. 217, 2nd floor, Mantralaya, Annexe, Mumbai- 400 032.
6. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Department of Environment, Science and Technology, NH 22, SDA Complex, Kasumpti, Shimla, Himachal Pradesh 171009
7. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Vatavaran Bhawan, Nabha Road, Patiala-147001
8. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Jammu & Kashmir
9. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Madhya Pradesh
10. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Daman & Diu
11. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Uttar Pradesh.
12. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Ground Floor, Panagal Maligai, No.1 Jeenis Road, Saidapet, Chennai-600 015, Tamil Nadu

13. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Ambedkar Veedhi, Sampangi Rama Nagar, Bengaluru, Karnataka 560001
14. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Velakudi, Pallimukku, Kerala
15. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Telangana
16. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), III Floor, PHB Building, Anna Nagar, Puducherry-605005
17. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Poura Bhavan, Block 'FD'415-A, 4th Floor, Sector-III Salt Lake, Kolkata-700106
18. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Zoology Department, Sikkim Government College, Tadong Sikkim-737102
19. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Sylvan House, Lower Lachumiere, East Khasi Hills, Shillong - 793001
20. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Dhurwa Nursery Complex, Near Dhurwa Bus Stand, Ranchi, Jharkhand 834004
21. The Member Secretary, State Level Environment Impact Assessment Authority(SEIAA), Paryavaran Bhavan, Sector-10A, Gandhinagar - 382010 Gujarat

Copy to:

1. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (SZ), Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road, Koramangala II Block, Bangalore-560034
2. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Area Colony, Link Road-3, Ravishankar Nagar, Bhopal-462016
3. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar-751023
4. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (SEZ), 1st and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden, Road, Nungambakkam, Chennai-34
5. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NZ), Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh-160030
6. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NCZ), Pearson Road, P.P. New Forest, Forest Research Institute (FRI) Campus Dehradun-248006
7. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor Sector "H", Aliganj, Lucknow-226020

8. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (WCZ), Ground Floor, East Wingh, New Secretariat Building, Civil Lines, Nagpur-440001
9. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (ECZ), Bungalow No. A-2, Shyamali Colony Ranchi-834002
10. Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forest & Climate Change, Regional Office (NEZ) Law-U-Sib, Lumbatngen, Near MTC Workshop, Shillong, Meghalaya-793021

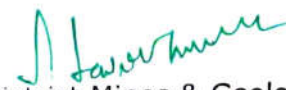

(Dr. R.B. Lal)
Scientist 'E'

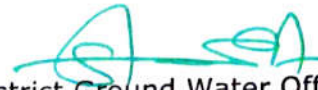
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**JOINT INSPECTION REPORT OVER THE SAND REACH AT PODAGATLAPALLI-A
VILLAGE, RAVULAPLEM MANDAL OF DR. B.R.AMBEDKAR KONASEEMA
DISTRICT**

1	Name of the Sand Reach	:	PODAGATLAPALLI-A - RAVULAPLEM /2024-4
2	District	:	Dr. B.R.Ambedkar Konaseema District
3	Date of the Joint Inspection	:	09.01.2024 & 10.01.2024
4	Name of the Stream/River	:	Godavari (Vasistha Left flood Bank)
5	Order of the Stream/River	:	5 th order
6	Length/Millage of the Reach	:	27.000 Km to 29.000 Km
7	Ramp Points	:	25.600 Km
8	Category of the Reach	:	Open Sand Reach
9	Thickness of the Sand deposit	:	4.0 to 4.5 Mts
10	Whether thickness is uniform	:	Not uniform
11	Whether any structures is existing within 500 mts distance of proposed sand mining area.	:	No
12	Geo coordinates of the recommended sand bearing area	:	16°44'45.88974" 81°47'32.52998" 16°44'48.76972" 81°47'55.15001" 16°44'35.74973" 81°47'54.56001" 16°44'33.32973" 81°47'34.58000"
13	Recommended Sand Bearing area a) Recommended Thickness b). Extent	:	1.00 Meters 24.965 Hects
14	Estimated quantity of Sand	:	2,49,650 Cum
15	Villagers/Mandals falling in the recommended extent of Sand bearing area	:	Podagatlapalli Village, Ravulapalem Mandal.
16	Any other relevant information	:	<ul style="list-style-type: none"> ➤ Sand excavation activity shall be carried out subject to obtaining of Mining Plan from Mines and Geology Concerned, Environment Clearance from SEIAA, AP and Consent Order for Establishment (CFE) and Consent order for Operation (CFO) of A.P pollution Control Board. ➤ Sand mining activity shall be done strictly in compliance to the guidelines stipulated in the WALTA Act, as per Orders of NGT in O.A.No.516/15, dt.25.01.2017 and as per River Conservation Act, 1884.


Tansildar,
Ravulapalem


District Mines & Geology
Officer ,
Amalapuram


District Ground Water Officer,
Ground Water & Water Audit
Dept., Amalapuram

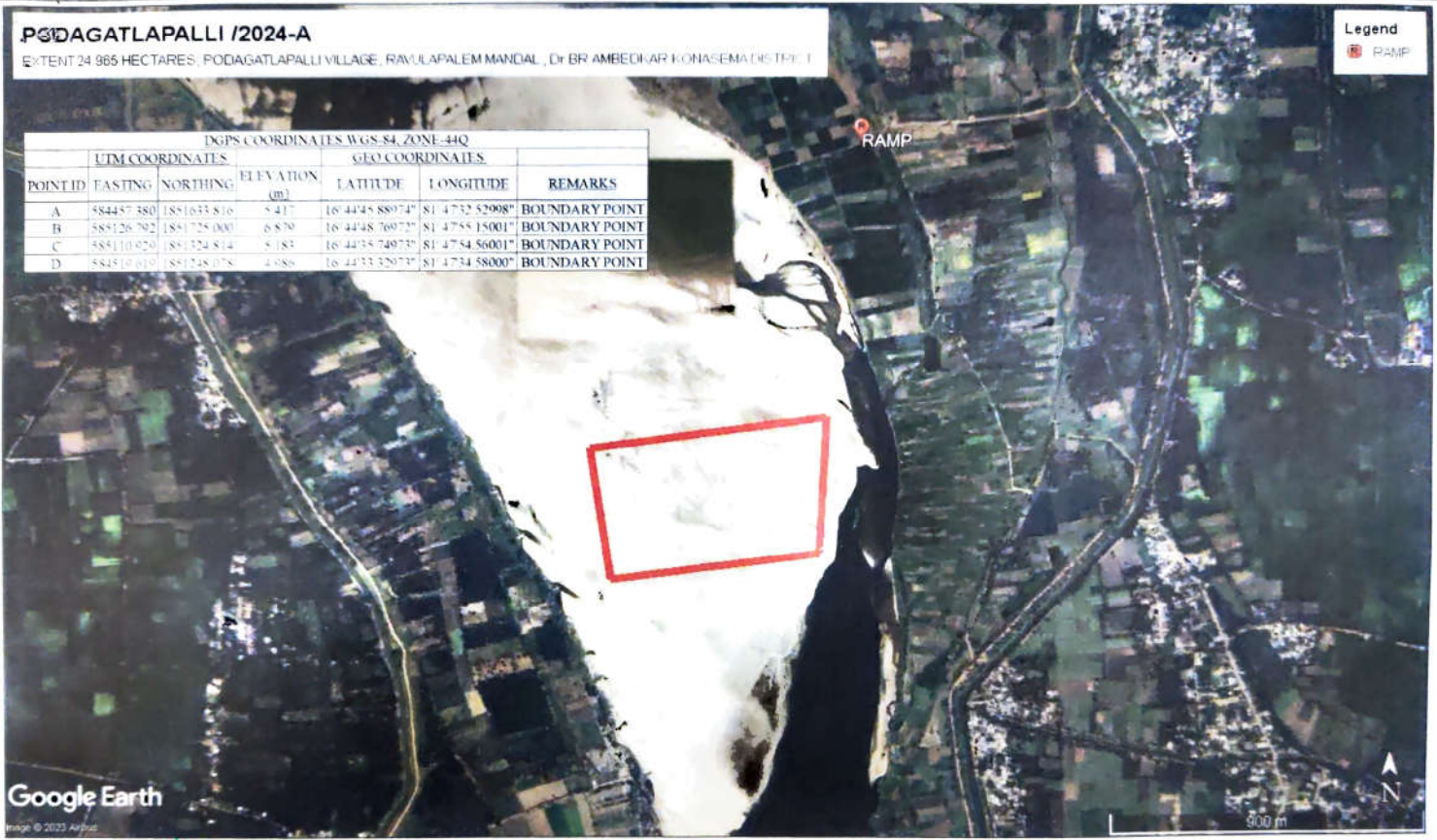

Executive Engineer,
GHW Division,
Dowlaiswaram

PODAGATLAPALLI /2024-A

EXTENT 24 965 HECTARES, PODAGATLAPALLI VILLAGE, RAVULAPALEM MANDAL, DR BR AMBEEDKAR KONASEMA DISTRICT

Legend
RAMP

POINT ID	UTM COORDINATES			GEO COORDINATES		REMARKS
	EASTING	NORTHING	ELEVATION (m)	LATITUDE	LONGITUDE	
A	584487.380	1851633.816	5.41	16° 44' 45.88974"	81° 47' 32.52998"	BOUNDARY POINT
B	585126.792	1851725.000	6.879	16° 44' 48.76972"	81° 47' 55.15001"	BOUNDARY POINT
C	585110.920	1851724.814	5.183	16° 44' 35.74972"	81° 47' 54.56001"	BOUNDARY POINT
D	584310.610	1851748.078	4.685	16° 44' 33.32972"	81° 47' 34.58000"	BOUNDARY POINT



Google Earth
Image © 2023 Airbus

[Signature]
Talukdar
Ravulapalem

[Signature]
District Mines & Geology Officer
Amalapuram

[Signature]
District Ground Water Officer
Ground Water & Water Audit Dept
Amalapuram

[Signature]
Executive Engineer
GHW Division
Dowlaiswaram

**GOVERNMENT OF ANDHRA PRADESH
ABSTRACT**

EFS&T Department – Notify the A.P. Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the SEIAA and DEIAA - Notification - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPARTMENT

G.O.MS.No. 120

**Dated: 01-11-2018.
Read the following.**

From the Addl.PCCF (Central), MoEF&CC, GoI, Regional Office (South Eastern Zone), Chennai, Lr.F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017.

&&&

ORDER:

The following notification shall be published in an Extraordinary issue of the Andhra Pradesh Gazette; Dated.01.11.2018.

NOTIFICATION

In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the State level Environment Impact Assessment Authority and District level Environment Impact Assessment Authority of Andhra Pradesh, with immediate effect.

2. The Member Secretary, Andhra Pradesh Pollution Control Board shall take further necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**G. ANANTHA RAMU
PRINCIPAL SECRETARY TO GOVERNMENT**

To

The Member Secretary, A.P. Pollution Control Board, Vijayawada
The Member Secretary, SEIAA, O/o Andhra Pradesh Pollution Control Board
All District Magistrate & Collectors in the State

Copy to:

The PS to Minister for EFS&T

The PS to Principal Secretary, EFS&T

The Law (G) Department

The MoEFS&CC, Regional Office (South Eastern Zone),

1st & 2nd Floor, HEPC Building No. 34,

Cathedral Garden Road, Nungam Bakkam, Chennai.

//FORWARDED:: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Mines & Minerals - Regulation of Sand Mining in the State – Amendment to Andhra Pradesh Minor Mineral Concession Rules, 1966 - Orders – Issued

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INDUSTRIES, INFRASTRUCTURE, INVESTMENT & COMMERCE (MINES-II)
DEPARTMENT

G.O.MS.No. 71

Dated: 04-09-2019.
Read the following:

1. G.O.Ms.No.1172, Ind. & Com. Dept, dt:04-09-1967.
2. Govt. Memo.No.3066/M.II(1)/2016-3, Dt:04.03.2016.
3. Govt. Memo.No.3066/M.II(1)/2016-4, Dt:10.03.2016.
4. Govt. Memo.No.3066/M.II(1)/2016-7, Dt:22.03.2016.
5. G.O.Ms.No.42, Ind. & Com. (M.II) Dept., Dt:29.03.2016.
6. G.O.Ms.No.43, Ind. & Com. (M.II) Dept., Dt:06.04.2016.
7. G.O.Ms.No.104, Ind. & Com. (M.II) Dept., Dt:26.07.2017.
8. Government Memo No.6950/M.II(1)/2017-4, Dt. 07-06-2018
9. G.O.Ms.No.76, Ind. & Com. (M.II) Dept., Dt:25.06.2018
- 10.Govt. Memo.No. 3066/M-II(1)/2016-12 dt. 11.06.2019
- 11.Govt. Memo.No. 3066/M-II(1)/2016-14 dt. 12.06.2019
- 12.G.O.Ms.No.38, Ind. & Com. (M.II) Dept., Dt:17.03.2016
- 13.G.O.Ms.No.70, Ind. & Com. (M.II) Dept., Dt:04.09.2019
14. From the DMG, A.P., e-file No.INC01/MG0-POLI/18/2019–M.II
(Computer No.910066)

O R D E R:-

In the G.O. 13th read above, Government have introduced a New Sand Policy 2019, and decided to issue amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966.

2. Accordingly, the following notification shall be published in the Extra-Ordinary issue of the Andhra Pradesh Gazette dt.04.09.2019.

NOTIFICATION

In supersession of the orders issued in the references 2nd to 10th read above and other relevant notification / orders issued if any on the subject and in exercise of the powers conferred under sections 15 (1), (1A), 21 (2), 22, 23 and 23(c) of MMDR Act, 1957, the Government hereby makes the following amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966 issued in G.O.Ms.No.1172, Industries (B-1), 4th September, 1967 as subsequently amended.

AMENDMENT

In the said rules, for the rule 9-B and the paras appended therein, the following shall be substituted namely,-

(1) Sand sourced from Rivers & Streams**(a) Sand extraction in I, II and III order streams:**

- (i) Sand extraction shall not be permitted in notified over-exploited areas except for local use in villages or towns bordering the Streams for bonafide purposes
- (ii) The Sand extraction shall be as per Rule 23-(1) (a) of Water Land and Tree Rules, 2004 or any subsequent rules/amendments to be issued by Government from time to time.
- (iii) Transportation of sand shall be by means of bullock carts/Tractors to the nearest specified stockyard only within the jurisdiction of the concerned Districts.
- (iv) The sand shall be supplied for local use within the District from the Specified stockyards as follows:

(a) Sand may be sourced from streams of I, II and III order for local needs by bullock carts. In such cases, the Tahsildar of Mandal concerned shall issue a permit on payment of sale price per ton, as fixed by the Government.

(b) Sand should be made available for Government sponsored weaker section housing schemes free of cost duly paying applicable charges on a certificate issued by the District Collector or any officer authorized by the District Collector;

(c) Sand is supplied for local use of sand in Government works on payment of Sale price and other applicable taxes & charges.

(d) M/s APMDC Ltd shall dispose the Sand as per the procedure laid down in the sub-rule 1(d) of Rule 9-B below.

- (v) The District Collector shall put in place proper administrative mechanism for enforcement of WALTA regulations in extraction and transportation of sand in I, II and III order Streams comprising of:

(a) Tahsildar concerned

(b) Representative of Deputy Director, Ground water Department.

(c) Assistant Engineer / Deputy Executive Engineer (concerned), RWS/Irrigation Department

(d) Station House Officer (concerned), Police Department

(e) Assistant Motor Vehicle Inspector / Motor Vehicle Inspector (concerned) from Transport Department

(b) Identification of Sand reaches in IV, V and Higher order streams**(i) Constitution of District Level Sand Committee (DLSC):**

The identification of feasible sand bearing areas in IV, V and above

order streams/rivers for extraction shall be done by the District Level Sand Committee. The members of the committee are as follows:

- (a) District Collector : Chairman
- (b) Joint Collector : Vice-Chairman
- (c) *Project Officer, ITDA concerned. : Member
- (d) Superintendent of Police: Member
- (e) District Panchayat Officer : Member
- (f) Regional Transport Officer: Member
- (g) Dy. Director, Ground Water Dept. : Member
- (h) Executive Engineer, Irrigation/River Conservator. : Member
- (i) Executive Engineer, Rural Water Supply : Member
- (j) Environmental Engineer, Andhra Pradesh State Pollution Control Board. Member
- (k) Assistant Director of Mines & Geology concerned: Member
- (l) Deputy Director of Mines & Geology concerned. : Member-Convener
- (m) Representative from M/s Andhra Pradesh Mineral Development Corporation Limited : Member
- (n) Any other invitees as suggested by the Chairman

*In case of sand reaches falling partly or fully in Scheduled Areas.

- (ii) The Member-Convener shall convene the District Level Sand Committee (DLSC) meetings frequently to ensure sand availability in the District.
- (iii) The Deputy Director of Mines & Geology concerned shall identify the potential sand bearing areas on regular basis and place proposals for extraction before District Level Sand Committee.
- (iv) The Chairman, District Level Sand Committee shall order for joint inspection of identified sand bearing areas and obtain reports from the following:
 - (a) The Revenue Department shall demarcate the specified sand bearing area, where Sand is feasible for extraction, as per the geo-coordinates recorded along with two permanent references points and furnish the sketch.
 - (b) The Ground Water Dept. shall issue the feasibility report under Water, Land and Tree Rules, 2004 or any subsequent rules/ amendments to be issued by the Govt. from time to time, record the geo-coordinates of the specified sand bearing area as marked on ground by the Revenue Dept., with two permanent reference points along with specific recommendations on the thickness and mode of sand extraction.
 - (c) The Executive Engineer/River Conservator shall issue clearance for the specified sand bearing areas with Geo-coordinates along with details of the ramps.
 - (d) The Assistant Director of Mines & Geology concerned shall arrive at the quantity of sand feasible to be extracted basing on the Ground Water Department's feasibility report.

- (e) Representative from M/s Andhra Pradesh Mineral Development Corporation Limited shall accompany the team during the joint inspection to plan the subsequent operations.
- (v) The Collector & Chairman, District Level Sand Committee shall finalize the specified sand bearing areas based on Joint Inspection report and order the Deputy Director of Mines & Geology to obtain Approved Mining Plan, Environmental Clearance, Consent for Establishment and Consent for Operation from the competent authorities in the name of District Collector.
- (vi) After obtaining Statutory Clearances, District Collector shall entrust the work to M/s APMDCLtd. and M/s APMDCLtd. shall start extraction from the specified sand bearing area.

(c) Extraction of sand from specified sand bearing areas:

M/s. Andhra Pradesh Mineral Development Corporation Ltd. shall:

- (i) Extract sand by engaging a raising contractor from the specified sand bearing area to an approved stock yard. The raising contractor will be selected through a competitive reverse bidding process.
- (ii) Ensure the extraction of sand shall be as per the approved mining plan, Environment Clearance & CFE/CFO.
- (iii) Ensure that the extracted sand shall be moved to specified stock yards along with the Trip sheet in Form-S1.
- (iv) Establish CCTV cameras for monitoring of sand operations and vehicular movement.

(d) Disposal of sand from specified Stockyards:

M/s. Andhra Pradesh Mineral Development Corporation Ltd. shall:

- (i) Collect sale price and other applicable taxes and charges from the purchaser of Sand and credit the same to the Government Treasury account through the online system and issue Sand Sale Booking order in Form- S2 to the customer.
- (ii) Load the sand as per the approved capacity of the vehicle through weighment. In case of exigency, volume based loading is permitted for only a limited period.
- (iii) Issue Sand Waybill in Form -S3 to the vehicle driver prior to dispatch of sand from the stockyard
- (iv) Maintain daily production and dispatch register and statutory returns/clearances prescribed under various statutes
- (v) Furnish a sand reach area-wise monthly and yearly returns statement in Form -S4 and Form -S5 on the quantity of sand excavated and transported to specified stockyard(s) as well as sand dispatched from the specified stockyard to the end customers.
- (vi) Establish weighbridges and CCTV cameras to monitor sand operations and vehicular movement

- (vii) Put in place a system for real time tracking of sand carrying vehicles with GPS devices till the sand is delivered to the end consumer.

(e) Regulation of sand transportation in IV, V and above order streams/ Rivers:

- (i) The sand extracted from IV, V and above order Streams/Rivers shall be utilized anywhere within the State.
- (ii) The District Collector shall put in place a proper administrative mechanism for enforcement of extraction and transportation of sand by constituting Mandal level teams
- (iii) Sand used in the weaker section housing programme shall be exempted from any fee on a certificate issued by the District Collector or any officer authorized by District Collector.
- (iv) The period of extraction shall be One (1) year from the date of Consent for Operation (CFO) or exhaustion of permitted quantity whichever is earlier.
- (v) The DLSC shall review the status of Sand quarry at least thirty (30) days before the date of expiry of CFO or exhaustion of permitted quantity and order for joint inspection to explore continuation of extraction.
- (a) If the specified sand bearing area is feasible for sand extraction, the Chairman-DLSC shall call for Approved Mining Plan, EC, CFE & CFO and approve for continuation of extraction upon receipt of statutory clearances.
- (b) If the specified sand bearing area is not feasible for sand extraction, the Chairman-DLSC shall order for stoppage of sand extraction for a specified period

(f) Constitution of State Level Committee (SLC):

- (i) The State Level Committee shall consists of the following Officers:

State Level Committee	
Chief Secretary	Chairman
Director General of Police	Member
Secretary, Mines, III & Com. Dept	Member
Secretary, Revenue Dept.	Member
Secretary, PR & RD Dept..	Member
Secretary, Water Resource Dept.	Member
VC&MD, M/s APMDC Ltd	Member
Commissioner, Rural Development	Member
Commissioner, Transport Dept.	Member
Member-Secretary, APPCB	Member
Director, Ground Water Dept.	Member

Engineer-in-Chief, Irrigation Dept.	Member
Director of Mines & Geology	Member – Secretary
And any invitees as suggested by the Chairman	

- (ii) The State Level Committee shall meet periodically to take up review of the performance of Sand extraction in the state, examine the matters referred by District Level Sand Committee for review of any statutory provisions and issue necessary guidelines for proper implementation of the Rules.

(g) Complaint Redressal Mechanism:

A complaint Redressal mechanism is established to redress the grievances/complaints made by any citizen/NGOs in an effective and time bound manner:

- (i) Complaint Redressal Committee comprises of the following:
- (a) Collector and District Magistrate concerned –Chairman.
 - (b) Superintendent of Police of concerned District –Member.
 - (c) Deputy Director of Mines and Geology concerned–Member – Convener.
- (ii) Enquiry Team comprises of:
- (a) Revenue Divisional Officer concerned.
 - (b) Deputy Superintendent of Police concerned.
 - (c) Assistant Director of Mines and Geology concerned.
- (iii) The procedure of the Complaint Redressal Committee (CRC) is as follows:
- (a) Any person/Non-Governmental Organization/party may file a complaint regarding illegal sand mining, illegal transportation and illegal stocking to the Collector and District Magistrate with material evidence either through online or otherwise. Each such complaint will be uniquely numbered.
 - (b) On receipt of such complaint, the Collector and District Magistrate, shall forward the complaint to the enquiry team to conduct enquiry by duly causing inspection by calling the complainant and the other party if any, and submit enquiry report within thirty (30) days from the date of receipt of complaint.
 - (c) On receipt of enquiry report, the Complaint Redressal Committee shall take the decision on the report of the Enquiry team and pass speaking orders within fifteen (15) days.

(d) If aggrieved by the orders passed by the complaint redressal committee, the complainant may prefer an appeal before the State Level Redressal Committee comprising of :

- (i) Prl. Secretary/Secretary Mines, Industries & Commerce Department - Chairman
- (ii) Additional Director General (Law and order) of Police - Member
- (iii) Director of Mines & Geology – Member - Convener

The State Level Redressal Committee after due consideration shall dispose the appeal and pass speaking orders within thirty (30) days from the date of filing of appeal.

(2) De-Siltation of Dams/Reservoirs/Barrages/Large Tanks:

The Irrigation Department shall take-up de-siltation of Dams, Reservoirs, Barrages and large tanks directly or by allotting the work to M/s APMDC Ltd.

(a) De-siltation of sand by Irrigation Department

- (i) The Executive Engineer, Irrigation Department shall define and demarcate the area to be de-silted with Geo-coordinates for the purpose.
- (ii) There shall be joint inspection of the demarcated area by the Assistant Director of Mines & Geology concerned, Executive Engineer, Irrigation Department and nominee of M/s. Andhra Pradesh Mineral Development Corporation Ltd. to ensure that the demarcated area to be de-silted by Irrigation Department shall not overlap with any of the area(s) already under de-siltation or likely to be de-silted by M/s. Andhra Pradesh Mineral Development Corporation Limited.
- (iii) The Executive Engineer, Irrigation Department shall quantify the sand likely to be sourced by de-silting process.
- (iv) The Irrigation Department shall put in place a suitable administrative mechanism, as per the rules, at the field level to efficiently supervise the de-siltation process, for monitoring of dispatched sand and also to prevent any misuse of sand sourced from de-siltation.
- (v) The sand available after desilting should be handed over to M/s APMDC Ltd. for transporting to stockyards in Form S1 for supply to Government works and public use as per the procedures laid down by M/s APMDC Ltd.

(b) De-siltation of Sand in Irrigation Projects by M/s APMDC Ltd.

In case of handing over the areas to M/s APMDC Ltd., M/s APMDC Ltd. shall undertake the de-siltation work by following the norms.

(c) Disposal of sand sourced from Irrigation Projects from Stockyards

M/s APMDC Ltd shall dispose the sand from the specified stockyards as per the procedure laid down in the sub-rule 1(d) of Rule 9-B.

(3) De-casting sand from Patta lands:

- (a) De-casting in patta lands falling within River bed:
- (i) The pattadar shall apply to the District Collector along with copy of pattadar pass book and Title deed book and location of the land on village map.
 - (ii) District Collector shall forward the application to the Asst. Director of Mines & Geology (ADMG) concerned and the ADMG shall take up joint inspection of the patta land with the following:
 - (a) Tahsildar shall identify the patta land, possessor/ occupier and furnish attested sketch demarcating the area. The boundaries will then be fixed on ground.
 - (b) The project officer/nominee of M/s APMDC Ltd. shall also be part of joint inspection team for the patta land where the pattadar is giving willingness/consent for de-casting sand to M/s APMDC Ltd.
 - (c) Mandal Agriculture Officer shall assess the thickness of the sand to be removed to make the land fit for agriculture.
 - (d) The Ground Water Dept. shall record the geo coordinates of the patta land as per boundaries fixed by the Tahsildar and give feasibility report.
 - (e) Executive Engineer, Irrigation Dept., concerned shall issue clearance for de-casting of patta lands and the location of patta land with reference to river course/bed along with the ramp points.
 - (f) Assistant Director of Mines & Geology shall stipulate the period of de-casting and assess the feasible quantity of sand to be de-casted.
 - (iii) After receipt of joint inspection report, the Deputy Director of Mines & Geology concerned shall place the proposals for de-casting sand before the District Level Sand Committee.
 - (iv) The District Level Sand Committee (DLSC) shall examine the proposals on de-casting sand from patta lands and accord its approval duly imposing the conditions as deemed fit.
 - (v) After receipt of orders from the District Level Sand Committee (DLSC), District Collector shall issue necessary permission to the Deputy Director of Mines & Geology to obtain necessary statutory clearances from the competent authorities in the name of District Collector.
 - (vi) Upon receipt of the statutory clearances, the District Collector shall entrust the work to M/s APMDC Ltd. for de-casting.
 - (vii) M/s. Andhra Pradesh Mineral Development Corporation Limited shall enter into an agreement with the pattadar as per mutually agreed terms and conditions to undertake de-casting of sand from patta lands and for payment of beneficiary amount to the pattadars.
 - (viii) The Pattadar will be paid a beneficiary amount as fixed by the Government.

- (ix) M/s APMDC Ltd. shall appoint a raising contractor under competitive reverse bidding process.
- (x) The sand so de-casted shall be moved to stockyards managed by M/s. APMDC Ltd. for subsequent disposal to end consumers as per the procedure laid down in sub-rule 1(d) of Rule 9-B above.

(b) De-casting in patta lands falling outside River bed and sand casted due to Marine sea transgression & regression

- (i) The pattadar shall apply to the District Collector along with copy of pattadar pass book and Title deed book and location of the land on village map.
- (ii) District Collector shall forward the application to the Asst. Director of Mines & Geology(ADMG) concerned
- (iii) The ADMG along with the concerned officials, as per the procedure laid down in sub-rule 3 (a)(ii) of Rule 9-B, shall take up joint inspection of the patta lands and submit the joint inspection report to DLSC.
- (iv) After receipt of joint inspection report, the Deputy Director of Mines & Geology concerned shall place the proposals for de-casting sand before the District Level Sand Committee.
- (v) The District Level Sand Committee (DLSC) shall examine the proposals on de-casting sand from patta lands and accord its approval duly imposing the conditions as deemed fit.
- (vi) The District Collector shall entrust the work to M/s APMDC Ltd. for de-casting and disposal of the sand.
- (vii) M/s. Andhra Pradesh Mineral Development Corporation Limited shall enter into an agreement with the pattadar as per mutually agreed terms and conditions to undertake de-casting of sand from patta lands and for payment of beneficiary amount to the pattadars.
- (viii) The pattadar will be paid a beneficiary amount as fixed by the Government.
- (ix) Depending upon the extent of patta land or quantity of sand to be de-casted, the Andhra Pradesh Mineral Development Corporation shall appoint a raising contractor under competitive bidding process.
- (x) The sand so de-casted shall be moved to stockyards managed by the Andhra Pradesh Mineral Development Corporation for subsequent disposal to end consumers as per the procedure laid down in sub-rule 1(d) of Rule 9-B above.
- (xi) Any contravention of conditions for de-casting by the pattadar, the Chairman, DLSC may order for collection of:
 - (a) Rs.1,00,000/- or Rs.500/- per TON whichever is higher as penalty on de-casting sand beyond the specified extent or in excess of permitted depth.
 - (b) Repeated violations will result in cancellation of permission
- (xii) To prevent indiscriminate removal of sand from patta lands abutting the Riverbed, more rigorous vigilance and inspections shall be taken up.

(4) Fixation/Revision of Sale price of Sand:

- (a) The sand shall be disposed to the end consumer from the specified

stockyards at a sale price as fixed by the Government plus transportation charges and other applicable taxes and charges.

(b) Sale price of sand per ton shall be reviewed and revised by the State Government as and when necessary.

(5) Incidental charges:

M/s APMDC Ltd. may, with the prior approval of the Government, collect incidental charges additionally towards maintenance of village link roads and service charges for stockyard maintenance.

(6) Apportionment of Seigniorage Fee to Zilla Parishad General Funds:

100% Seigniorage Fee shall be remitted to the General Funds under the Head of Account of Zilla Parishad concerned. The same shall be apportioned in the ratio of 25:50:25 among Zilla Parishad, Mandal Parishad and Gram Panchayat respectively.

(7) Contribution to DMF:

The Director of Mines & Geology shall issue apportionment orders to the districts.

(8) Contribution to MERIT:

The Director of Mines & Geology shall issue apportionment orders to the MERIT.

(9) Remittance of sale proceeds of the Sand:

The sale proceeds of the sand shall be remitted to the Government as per the procedure laid down by the Finance Department.

(10) Release of operating expenditure to M/s APMDC Ltd.:

The operating costs, administrative charges and Service charges incurred by M/s APMDC Ltd, shall be reimbursed by the Government and will be released by Director of Mines & Geology, Ibrahimpatnam periodically to M/s APMDC Ltd.

(11) Sand extraction in Scheduled areas:

- (a) Excavation and transportation of Sand to the designated stockyards from Sand bearing areas located partially/fully in Scheduled Areas shall be done by forming Tribal Societies as per the Panchayats Extension to Scheduled Areas (PESA) Rules, 2011 or any rules/amendments made there under with Technical and Administrative support from M/s APMDC Ltd. under the direct supervision and control of the Agency Magistrate/District Collector concerned. M/s APMDC Ltd. shall dispose the sand from the stockyards by following the norms as per sub-rule 1 (d) of Rule 9-B.
- (b) Operational guidelines shall be issued by the District Collector from time to time.

(12) Registration of Vehicles/carriers/lorries for Sand Transportation:

All the vehicles/carriers/lorries involved in sand transportation shall be registered online with M/s. APMDC Ltd. / Director of Mines & Geology for detection from other vehicles transporting sand through un-authorized sources. All Sand carrying vehicles shall have to be equipped with AIS 140 GPS devices.

(13) Prohibition of sand quarrying within Safety zones

Excavation and transportation of sand is prohibited within the safety zones of 500 meters, or as prescribed by the concerned Departments, from the Groundwater structures, road & railway bridges, railway lines and cross drainage structures, National and state highways etc. The concerned Departments shall protect the structures by displaying Boards near the prohibited structures. The officers shall be nominated by the concerned Heads of the Departments to exercise the powers mentioned in the sub-rule 16 of Rule 9-B to prevent unauthorized sand quarrying in prohibited areas.

(14) Prohibition of stocking of sand

No person, unless permitted by the Government, is allowed to stock the sand beyond the stated requirement in its application made online and shall not sell nor involve in any re-sale of sand. The applicant at all times would be obliged to utilize the sand only for the purpose stated in the application.

(15) Ban on sand transportation across the border:

Transportation of sand beyond the borders of the state is prohibited.

(16) Offences and Penalties:

The following penal provisions are applicable against the persons who involved in sale/illegal extraction/un-authorized excavation of sand in prohibited areas, trading and selling of sand, charging beyond cost of transportation and excavation, transporting sand without GPS devices, use or usage of machinery and vehicles in un-authorized excavation and transportation of sand to other States.

(a) In the case of the vehicles engaged in illegal/ un-authorized excavation in the prohibited areas (i.e. within 500 meters from the Ground water structures, Bridges, Dams, Railway lines and cross drainage structures etc.), transportation of sand outside the State and found transporting sand without valid Sand Way bill issued by the Asst. Director of Mines & Geology concerned, shall be penalized as follows:

Vehicle Type	First time (In Rs.)	Second time (In Rs.)
Tractor	Upto 10,000/-	Rs. 10,001 to 20,000/-
Lorry fitted with upto 10 tires capacity	Upto 25,000/-	Rs. 25,001/ to -50,000/-
Lorry fitted with above 10 tires	Upto 50,000/-	Rs. 50,001/- to 1,00,000/-
Machinery	Upto 50,000/-	Rs. 50,001/- to 1,00,000/-

- (b) Any vehicle transporting sand, if found, carrying sand in excess of the quantity specified in the Sand Way bill OR in excess of quantity permitted by the Transport Dept., penalty shall be levied on such excess quantity @ Rs.2000/- per MT.
- (c) Any vehicle transporting sand, if found, without installing GPS devices, shall be considered as illegal transportation of sand and the penalty shall be levied on the total quantity of sand available in the truck @ Rs.2000/- per ton.
- (d) Whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation, the officer authorized under sub-rule 16(f) of Rule 9-B shall assess such quantity of sand and levy and collect @ Rs.2,000/- per ton of sand or Rs.2.00 lakhs, whichever is higher, as penalty.
- (e) If any stock of sand beyond a person's reasonable requirement is stocked / hoarded / black marketed / sold, it shall be seized by the officer authorized under sub-rule 16(f) of Rule 9-B. The person shall be penalized as per sub-rule 16(d) of Rule 9-B.
- (f) Officers authorized to levy, collect penalties and seizure of vehicles from the persons involved in illegal mining / stocking / hoarding / selling / black marketing in the State authorized under these rules are as follows:
- (i) District Collector(Concerned)
 - (ii) Joint Collector(Concerned)
 - (iii) Superintendent of Police(Concerned)
 - (iv) Additional Superintendent of Police/OSD(Concerned)
 - (v) Sub-Collector/ Revenue Divisional Officer (Concerned).
 - (vi) Tahsildar (Concerned) Mandal.
 - (vii) Sub-Divisional Police Officer (Concerned).
 - (viii) Station House Officer (Concerned).
 - (ix) District/Divisional Panchayat Officer
 - (x) Deputy Director of Mines and Geology (Concerned)
 - (xi) Asst. Director of Mines & Geology (Concerned).
 - (xii) Any other officer nominated by Dist. Collector (Concerned)
- (g) The vehicle/machinery, found involved in any violation more than two times, such vehicle/machinery along with sand shall be seized by officers authorized in sub-rule 16 (f) of Rule 9-B duly following the procedure as under:
- (i) Issue show cause notice to the person/owner from whom the vehicle/machinery is seized.
 - (ii) Immediately take steps by preparing seizure report and produce the vehicle/machinery before the Competent Court to enable the person/owner from whom the vehicle/machinery is seized to file an application under Section 451 of Criminal Procedure Code (Cr.P.C) for release of vehicle/machinery.

- (iii) In the alternative, the person/owner from whom vehicle/machinery is to be seized shall be permitted to submit explanation to the show cause notice along with an application to the authorized officer seeking release of vehicle/machinery.
- (iv) Upon receipt of explanation to the show cause notice and the application for release of vehicle/machinery, the authorized officer shall consider the application and pass appropriate orders in accordance with law, within a period of two weeks there from, on production of security of Rs.25,000/- in case of tractor; Rs.1,00,000/- in case of vehicle upto 10 tonnes capacity; Rs.1,50,000/- in case of vehicle above 10 tonnes capacity and Rs.2,00,000/- for any machinery, in the form of Demand Draft drawn in favour of the authorized officer along with an affidavit/undertaking to produce the seized vehicle/machinery as and when required.
- (v) The fine paid as per the orders of Competent Court; the security furnished as per clause (iv) above shall be deposited in the head of account '0853- 102-81-other receipts' and the original challan shall be sent to the Asst. Director of Mines & Geology concerned.

(h) Disposal of seized sand illegally stored:

- (i) The Tahsildar (or) the officers nominated by Tahsildar at Mandal Level; Sub-Collector/Revenue Divisional Officer (or) the officers nominated by the Sub-Collector/Revenue Divisional Officer at Divisional Level; the Joint Collector/the District Collector (or) the Officers nominated by the Joint Collector/the District Collector at District Level shall seize illegal sand stocks.
 - (ii) Such seized sand shall be disposed by concerned Tahsildar/Sub Collector/RDO or any officer nominated by District Collector with the approval of the District Collector & Chairman of the District Level Sand Committee (DLSC) at the sale price as adopted and sale proceeds shall be remitted to the Government treasury.
 - (iii) The Sand Way bill for the seized sand shall be issued by the Asst. Director of Mines & Geology concerned in Form-S3.
- (i) M/s Andhra Pradesh Mineral Development Corporation Ltd. being the agent, shall be penalized for any extraction of sand beyond the specified area beyond the specified thickness and for any other violations by levying penalty of Rs.1,00,000/- or Rs.500/- per TON of sand quarried beyond the specified limits or in excess of thickness stipulated, whichever is higher.

(17) Appeals and Revisions:

(a) In case of I, II & III order (notified over exploited) streams:

- (i) Any person aggrieved by an order passed by the Authority at mandal level may prefer the appeal before the Joint Collector within fifteen (15) days from the date of receipt of such order.

(ii) Any person aggrieved by an order of the Joint Collector may prefer revision before the District Collector within fifteen (15) days from the date of receipt of such order.

(b) In case of IV, V (non-notified) and above order streams/rivers:

Against any order passed by the Chairman, DLSC, Deputy Director of Mines & Geology or Asst. Director of Mines & Geology, the aggrieved person may prefer a revision to the Government within thirty (30) days from the date of receipt of such order.

(18) Powers to issue Orders/Clarifications/Guidelines:

The Government shall be the sole Authority to issue clarifications, exemptions, guidelines or relaxation orders from time to time, in implementation of these rules.

(19) Applicability of General Provisions:

The General provisions of Minor Mineral Concession Rules, 1966 or any subsequent rules/amendments to be issued by Government or the orders, guidelines, clarifications issued by Government in this regard from time to time shall apply to any situation, which is not expressly stated herein."

(Encl: Annexures Form - S1 to Form - S5)

(BY ORDER IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

K. RAMGOPAL
SECRETARY TO GOVERNMENT (MINES)

To

All the District Collectors in the State of A.P.
The Director of Mines & Geology, A.P, Hyderabad.
The Vice Chairman & Managing Director, APMDCLtd.

Copy to:

All the District Treasury Officers in the State of A.P.
The Director, Treasuries & Accounts, A.P., Vijayawada.
The Pay and Accounts Officer, Vijayawada.
The Accountant General of Andhra Pradesh, Vijayawada.
The P.S. to Hon'ble Deputy Chief Minister for Revenue
The P.S. to Hon'ble Minister for PR & RD and Mines & Geology
The P.S. to Hon'ble Minister for Water Resources (Irrigation)
The P.S. to Hon'ble Minister for Finance & Planning
The P.S. to Hon'ble Minister for Home
The P.S. to Hon'ble Minister for Housing
The P.S. to Secy. (Mines)
The Law (H) Department.
The Finance (FMU-REV-I&C) Department
Sf/Sc (File No: INC01-MG0POLI/18/2019.M.II) (Com. No. 910066)

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH



FORM – S1

Sand Trip sheet from Sand bearing area/ De-silted area/Patta
land to Stockyard
[See Rule 9B(1)(c)(iii) & 9B(2)(a)(v) of APMMC Rules, 1966]

Sand Reach code: _____

1. Trip No: _____
2. Date and time of issue : _____
3. Vehicle No. : _____
4. Quantity under transportation : Cu.Mt.
5. Name of the Raising Contractor:
6. Description of specified sand bearing area/Desilted area/Patta land :
 - a) Name of the area
 - b) Village
 - c) Mandal
7. Location of specified Stockyard :
 - a. Survey No.
 - b. Village
 - c. Mandal
8. Date and time of receipt at Stockyard :

Signature of the Receiving authority at
Stockyard

Signature of the Issuing Authority at
Sand Reach

Note:

1. Overwriting in any form in the Trip sheet makes it invalid.
2. The Trip sheet shall be issued in duplicate
3. The driver shall carry the issued original Trip sheet and handover it to the authorized person of the allottee at the designated stockyard.
4. The tractor driver shall produce the Trip sheet to any authorized authority for checking purpose

GOVERNMENT OF ANDHRA PRADESH




FORM – S2

Sand Sale Booking

Order Receipt

[See Rule 9B(1)(d)(i)& 9B (2)(a)(vii) of APMMC Rules, 1966]

		GSTIN:
Order No.	Order date:	Valid upto:
Customer name		
Customer Mobile		
Customer GSTIN		
Delivery Address		
Vehicle No:		
Chasis No:		
Ordered Sand Quantity	/ CBM	/TON
Sand Price:		
CGST (2.50 %)		
SGST (2.50 %)		
Amount Paid (Rs)		
Stockyard Name		
Stockyard Address		
Stockyard Contact Details		
Project Officer Contact Details		
 AP Mineral Development Corporation charges (if any as approved by the Government)		
		GSTIN:
Service Charge (Rs.5/ CBM)		
Road Damage charges		
CGST (9%)		
SGST (9%)		
Amount paid (Rs.)		

GOVERNMENT OF ANDHRA PRADESH



FORM – S3

Sand Way bill

from Stockyard to End

user

[See Rules 9B(1)(d)(iii), 9B(2)(a)(vii)& 9B(16)(h)(iii) of APMMC Rules, 1966]

Way Bill No. _____ District Code _____

1. Name of the Mineral: ORDINARY SAND
2. Customer name:
3. Customer contact number:
4. Delivery address:
5. Sand Booking Order ID & Date:
6. Order quantity: ___ cbm / ___Tons
7. Order amount paid:
8. Stockyard address:
9. Stockyard person contact number
10. Loaded quantity: ___ cbm / ___Tons
11. Vehicle Registration No:
12. Driver name:
13. Driver Contact No.:
14. Valid Till:
15. QR Code:

Signature of the ADMG Concerned

Signature of the Issuing Authority

Note:

1. Overwriting in any form in the way bills makes it invalid.
2. The Way bill shall be issued in duplicate
3. The driver shall carry the issued original Way bill
4. The Vehicle driver shall produce the Way bill to any authorized authority for checking purpose

GOVERNMENT OF ANDHRA PRADESH



FORM – S4

Sand Way bill from De-Silted area to End user

[See Rule 9B(2)(a)(vii) of APMMC Rules, 1966]

Way Bill No. _____

District Code _____

1. Name of the Mineral: ORDINARY SAND
2. Customer name:
3. Customer contact number:
4. Delivery address:
5. Sand Booking Order ID & Date:
6. Order quantity: ___ cbm / ___Tons
7. Order amount paid:
8. De-silted area details:
 - a) Name of the area
 - b) Village
 - c) Mandal
 - d) Extent in Ha.
 - e) Area code
9. Details of Custodian of De-silted area
 - a) Name
 - b) Contact number
 - c) Address
10. Loaded quantity: ___ cbm / ___Tons
11. Vehicle Registration No:
12. Driver name:
13. Driver Contact No.:
14. Valid Till:
15. QR Code:

Signature of the ADMG Concerned

Signature of the Issuing Authority

Note:

1. Overwriting in any form in the way bills makes it invalid.
2. The Way bill shall be issued in duplicate
3. The driver shall carry the issued original Way bill
4. The Vehicle driver shall produce the Way bill to any authorized authority for checking purpose

GOVERNMENT OF ANDHRA PRADESH



FORM – S4

Monthly Statement of extraction and disposal of Sand
 [See Rules 9B(1)(d)(v) of APMMC Rules, 1966]

Form S7-A

S.No	Date	Production	Production Cumulative	Dispatch to Stockyard	Dispatch Cumulative	Balance

Form S7-B

S.No	Date	Production	Production Cumulative	Dispatch to Destination	Dispatch Cumulative	Balance

Signature of the Authorized Signatory

GOVERNMENT OF ANDHRA PRADESH



FORM – S5

Yearly Statement of extraction and disposal of Sand
 [See Rules9B (1)(d)(v) of APMMC Rules, 1966]

Form S8-A

S.No	Month	Production	Production Cumulative	Dispatch to Stockyard	Dispatch Cumulative	Balance

Form S8-B

S.No	Month	Production	Production Cumulative	Dispatch to Destination	Dispatch Cumulative	Balance

Signature of the Authorized Signatory